

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 21/2012**

**in**

**Petition No. 224/2009**

**Coram: 1. Shri S.Jayaraman, Member  
2. Shri M.Deena Dayalan, Member**

**Date of Hearing: 7.8.2012**

**Date of Order: 9.8.2012**

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**IN THE MATTER OF**

Review of order dated 14.6.2012 in Petition No. 224/2009 regarding determination of generation tariff for Dadri Gas Power Station (829.78 MW) for the period from 1.4.2009 to 31.3.2014.

**AND**

**IN THE MATTER OF**

NTPC Ltd

**...Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd, Lucknow
2. Ajmer Vidyut Vitaran Ltd, Ajmer
3. Jaipur Vidyut Vitaran Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Ltd, Jodhpur
5. Tata Power Delhi Distribution Ltd, Delhi
6. BSES-Rajdhani Power Ltd, New Delhi
7. BSES Yamuna Power Ltd, Delhi
8. Punjab State Electricity Board, Patiala
9. Haryana Power Purchase Centre, Panchkula
10. Himachal Pradesh State Electricity Board, Shimla
11. Power Development Department, Government of J&K, Jammu
12. Engineering Department, Union Territory of Chandigarh, Chandigarh
13. Uttarakhand Power Corporation Ltd, Dehradun

**...Respondents**

**Parties Present**

1. Shri M.K.V Rama Rao, NTPC
2. Shri C K Mondol, NTPC
3. Shri Ajay Dua, NTPC
4. Shri A. Basu Roy, NTPC
5. Shri Shankar Saran, NTPC
6. Shri. Rohit Chabra, NTPC
7. Shri. Sameer Aggarwal, NTPC
8. Shri. Sudesh Jain, NTPC
9. Shri Neeraj Kumar, NTPC

## ORDER

This application for review has been filed by NTPC, the petitioner herein, against the order of the Commission dated 14.6.2012 in Petition No. 224/2009 relating to the determination of generation tariff in respect of Dadri Gas Power Station (829.78 MW) for the period from 1.4.2009 to 31.3.2014. Aggrieved by the said order, the petitioner has sought review on following issues:

- (a) Life to be considered for calculation of depreciation before R&M; and*
- b) Error in the projected capitalization value for the scheme 'Renovation of Generator & Transformer Protection Relays.'*

2. We have heard the representative of the petitioner, on the above issues. Admit. Issue Notice.

3. The petitioner is directed to serve copy of the application for review on the respondents, along with this order, latest by 22.8.2012. The respondents may file their replies by 6.9.2012 with advance copy to the petitioner, who shall file its rejoinder, if any, latest by 13.9.2012.

4. Matter to be listed for hearing on 20.9.2012.

**Sd/-**  
[M.DEENA DAYALAN]  
MEMBER

**Sd/-**  
[S.JAYARAMAN]  
MEMBER